

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item 2**

**CP (IB) No. 308/Chd/Chd/2022**

**Under Section 9, IBC 2016**

**In the matter of:-**

Rupen Gaur

...Petitioner/ Operational Creditor

Vs.

City Clinic Pvt. Ltd.

...Respondent/ Corporate Debtor

**Present through Video Conferencing:**

Mr. Sidharth Thukral, proxy counsel for Mr. Rakesh Bhatia, Advocate for the petitioner/ operational creditor.

Mr. Mast Ram Chechi, PCS for the respondent/ corporate debtor.

It is observed that the present petition has not been filed in Form 5, which has been modified. Learned counsel for the petitioner is directed to file the present petition in accordance with Form 5 without any modification. Let the same be filed within one week with a copy in advance to the counsel opposite. Learned counsel for the respondent/ corporate debtor is directed to file reply after receiving the advance copy within two weeks with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed within two weeks thereafter with a copy in advance to the counsel opposite. List on 10.02.2023.

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**(Subrata Kumar Dash)  
Member (Technical)**

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**(Harnam Singh Thakur)  
Member (Judicial)**

November 18, 2022  
SM